

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1887
(TO BE ANSWERED ON 17.03.2022)

LOWERING OF UPPER AGE LIMIT FOR ALL INDIA SERVICE EXAMINATION

1887 SHRI K.J. ALPHONS:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is aware that the upper age limit for appearing in civil service examinations is too high considering the fact that at that age the selected candidates are untrainable;
- (b) whether Government is aware that it is difficult to train people beyond a certain age; and
- (c) if so, whether Government will consider lowering the age limit from 32 to 26, as was the practice earlier?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The Government reviews from time to time the eligibility criteria, including upper age-limit, for candidates appearing in the Civil Services Examination. Training of officers is a continuous process and is imparted to them at various stages of their career, based on administrative requirements in keeping with the primary focus of Government on capacity building.

(c): No such proposal is under consideration at this stage.
